

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CA No.327/2018 & 346/2018

IN

CP No.50/Chd/Hry/2018

In the matter of:

Mr.Arun Kumar Goenka & Ors.Petitioners.

Versus

Polo Hotels Ltd. & Ors.Respondents.

Present: Mr.P.D.Sharma and Mr.G.S.Sarin, Practising Company Secretaries for the petitioners.
Mr.Arun Goenka petitioner in person.
Mr.Mast Ram, Practising Company Secretary for respondents No.1 to 3.
Mr.Nitin Kumar, Practising Company Secretary for respondents No.7 to 10.
Ms.Divya Sharma, Advocate for SEBI.

CA No.327/2018:

Reply has been filed by the petitioners by Diary No.3152, dated 27.08.2018, copy of which has been supplied to the authorised representatives of the respondents. To be listed along with the main petition.

CA No.346/2018:

Notice of this application to the respondents as well as to the SEBI. The authorised representatives of the respondents accepts the notice. Let the copy of the application be supplied to the learned counsel for SEBI during course of the day. Reply to the application be filed at least one day before the date fixed with copy advance to the other side.

List the matter on 06.09.2018, when the main petition is
fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

August 31, 2018.
Ashwani